

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.513/04

Tuesday this the 3rd day of August 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER

R.Sivakumaran Nair,  
S/o.A.K.Rajagopalan Nair,  
Station Master III, Jolarpet Junction.  
Permanent address - "Devi Keerthanam",  
Marackar Memorial Road, H.M.T. Colony P.O.,  
Kalamassery, Cochin - 683 503.

Applicant

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by the General Manager, Southern Railway, Headquarters Office, Park Town PO, Chennai - 3.
2. The Senior Divisional Personnel Officer, Southern Railway, Chennai Division, Chennai - 3.
3. The Senior Divisional Personnel Officer, Southern Railway, Trivandrum Division, Trivandrum.
4. The Senior Divisional Operations Manager, Southern Railway, Chennai Division, Chennai - 3.
5. The Chief Personnel Officer, Southern Railway, Headquarters Office, Park Town PO, Chennai - 3.

Respondents

(By Advocate Mr.Sunil Jose,ACGSC)

This application having been heard on 3rd August 2004 the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The applicant Station Master III, Jolarpet Junction in the Chennai Division of Southern Railway submitted Annexure A-1 request for transfer to Trivandrum Division. Finding that others have been transferred but he was not given any reply the applicant has filed this application for a declaration that the

applicant's date of registration for transfer and appointment to Trivandrum Division is liable to be recorded as 11.3.1998 and for a direction to the respondents to consider the applicant for transfer and appointment as Assistant Station Master in the Trivandrum Division of Southern Railway in the order of that priority. The applicant is posted in Jolarpet Junction which is within the jurisdiction of the Madras Bench of the Central Administrative Tribunal. The learned counsel for the respondents raised the question of jurisdiction. After hearing the learned counsel on either side we find that as the applicant is for the time being posted in Jolarpet that is within the Chennai Division of Southern Railway and as no part of cause of action has arisen within the territorial limits of this Bench of the Tribunal, this Bench of the Tribunal has no jurisdiction to entertain this application.

2. We, therefore, reject this application under Section 19(3) of the Administrative Tribunals Act, 1985.

(Dated the 3rd day of August 2004)

12.8.2004  
H.P.DAS  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

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